IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-154/2007

IN THE MATTER OF:

Balraj Malhotra & Ors.

.. PETITIONER

Vs.

Srijee Estates & Investment (P) Ltd.

.. RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 26.9.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Anurag Bhatt, Advocate

For the Respondents

: Mr. Ravi Varma, Advocate

Ms. Ashly, Advocate

ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the petitioner that in compliance to the earlier order dated 22.8.2017 passed by this Tribunal, written submissions and the synopsis have been duly filed. However, in view of the fact that the Senior Ld. Counsel who is leading in the case is not available, the Counsel for petitioner requests for a short adjournment in the matter, which is not seriously opposed by the Ld. Counsel for the respondent.

In the circumstances, the matter is finally adjourned to 26.10.2017 for arguments.

> (R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 26.9.2017